के लिये स्वर्ण नियंत्रण अधिनियम में कुछ संशोधन करना चाहती है ; और

(घ) इस सम्बन्ध में इस प्रकार का विधेयक संसद में कब लाया जायेगा ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री के० आर० गणेश) : (क) और (ख). सरकार को पता है कि भारत में सोने का तस्कर आयात अब भी किया जा रहा है। तस्कर आयात-निर्यात को रोकने का मुख्य साधन तो सीमा शुल्क अधिनियम है, परन्तु स्वर्ण (नियंत्रण) अधिनियम 1968 के उपबन्ध, स्वर्ण के तस्कर आयात के विरुद्ध द्वितीय सुरक्षा-पंक्ति का काम अवश्य करते हैं। देश के अन्दर सोने के लेन-देन पर नियंत्रण की व्यापक व्यवस्था के कारण, स्वर्ण (नियंत्रण) अधिनियम ने चोरी-छिपे लाये गये सोने का देश में परिचालन अधिक कठिन कर दिया गया है। स्वर्ण नियंत्रण लागू करने की तारीख 10 जनवरी, 1963 से लगा कर 30 जून, 1970 तक केवल स्वर्ण नियंत्रण कानून के अन्तर्गत पकड़े गये सोने की मात्रा लगभग 4868 किलो ग्राम है। यदि स्वर्ण नियंत्रण लागू नहीं होता तो सम्भवतः यह मात्रा नहीं पकड़ी जाती।

(ग) जी नहीं।

(घ) यह प्रश्न नहीं उठता।

Expansion of Cochin-Madurai road as a National Highway

3837. SHRIMATI BHARGAVI THANKAPPAN : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether any request has been made by the State Government of Kerala for the expansion of Cochin-Madurai Road as a National Highway ;

(b) whether any financial assistance has been sought by the Government of Kerala for this purpose ; and

(c) if so, the action taken thereon ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) Yes, Sir.

(b) The Government of Kerala also asked for Central financial assistance for upgrading the surface of Munnar-Kumili section of the Cochin-Madurai Road.

(c) It has not been possible so far to accede to the request of the Government of Kerala either to declare the Cochin-Madurai Road as a National Highway or to provide any financial assistance for upgrading the Munnar-Kumili Section of Cochin-Madurai Road due to paucity of resources.

Loan given by State Bank of India, to M/s. Alcock, Ashdown and Company Limited, Bombay

3838. PROF. MADHU DANDAVATE : Will the Minister of FINANCE be pleased to state :

(a) whether the State Bank of India has given loan of Rs. 1,04,00,000 to M/s. Alcock, Ashdown and Company Ltd., Bombay ;

(b) whether the State Bank stopped the credit facilities to this concern without any notice ;

(c) if so, the reasons therefor ; and

(d) whether as a result of this, the workers have not been paid wages for the month of December, 1970 ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) to (c). The information relates to the accounts of constitutions of State Bank of India and in accordance with the practices and usages, customary among bankers and also in conformity with the provisions of Section 44 (1) of State Bank of India Act, such information is not divulged.

(d) Though precise information in this regard is not available, it is understood that the employees have not been receiving their wages regularly.

Dummy Employees in General Insurance Companies

3839. SHRI H. M. PATEL : Will the